

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:3111  
ANSWERED ON:18.08.2004  
OFFICE MEMORANDA RELATING TO RESERVATION  
Vanlalzawma Shri

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) the details of the Office Memoranda relating to reservation for which amendments have been made by bringing bills in the Parliament till date;
- (b) whether various Ministries/Departments have started implementation in compliance with the amendments;
- (c) if so, the details thereof; and
- (d) if not, the Ministries/Departments/Undertakings which have not started implementation of the revised Office Memoranda alongwith the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

(a): The details of the constitutional amendments which were made in the context of various Office Memoranda on the subject matter of reservation as below:-

i) The Eighty-first Amendment to the Constitution was made to neutralize the effect of Memorandum dated 29.8.1997 which had prescribed that 50% ceiling for reservation would apply to backlog vacancies also.

ii) The Eighty-second Amendment to the Constitution was made to neutralize the effect of Memorandum dated 22.7.1997 which had done away with the relaxation

in qualifying marks and standards of evaluation in the matters of promotion for the candidates for Scheduled Castes/Scheduled Tribes.

iii) The Eighty-fifth Amendment to the Constitution was made to neutralize the effect of Memorandum dated 30.1.1997 which had provided that a general candidates will catch up his seniority over Scheduled Caste/Scheduled Tribe Candidates promoted earlier by virtue of reservation.

(b) & (c): Suitable instructions have been issued to all Ministries/Departments vide Office Memorandum dated 20.7.2000, 3.10.2000 and 20.1.2002 respectively. The respective Ministries/Departments of the Government comply with these instructions in the relevant cases.

(d): No specific report regarding non-implementation of revised Office Memoranda has been received.